### GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

# LOK SABHA UNSTARRED QUESTION No.2288 TO BE ANSWERED ON FRIDAY, THE 29<sup>TH</sup> JULY, 2016 SHRAVANA 7, 1938 (SAKA)

#### **INCOME DISCLOSURE SCHEME**

# 2288. SHRI BIDYUT BARAN MAHATO: SHRI P.R. SUNDARAM: DR. SUNIL BALIRAM GAIKWAD: SHRI RAKESH SINGH: SHRI GAJANAN KIRTIKAR: SHRI T. RADHAKRISHNAN: SHRI S.R. VIJAYAKUMAR: SHRI S.R. VIJAYAKUMAR: DR. BOORA NARSAIAH GOUD: SHRI AJAY MISRA TENI: SHRI KAUSHALENDRA KUMAR:

Will the Minister of FINANCE be pleased to state:

(a) the details of income disclosure schemes and programmes made thereunder so far thereon, scheme-wise along with new schemes introduced or proposed to be introduced, if any;

(b) if so, the details thereof; and

(c) whether the Government has data relating to the sector where black money has hidden, if so, the details thereof, sector-wise including the steps taken/proposed to be taken by the Government in this regard?

### ANSWER MINISTER OF STATE FOR FINANCE (SHRI SANTOSH KUMAR GANGWAR)

(a) & (b): The details of voluntary disclosure of income schemes are as under:-

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S.	Name of the scheme	Year	Income/ Wealth/ Assets	Tax collected	
No.			declared	(in Rs. Crore)	
			(in Rs. Crore)		
1	VDS 1951	1951	70.2	10.89	
2	VDS 1965	1965	52.18	30.80	
3	VDS 1965 (No. 2)	1965	145	19.45	
4	Voluntary Disclosure of	1975	746.07 (Income)	249 (Income Tax)	
	Income and Wealth Act, 1975		844.72 (Wealth)	7.7 (Wealth Tax)	
5	Special Bearer Bonds	1981	Bonds sold of the value of	Rs. 964.25 Crore	
	(Immunities and Exemption)				
	Act, 1981				
6	Disclosure Schemes through	1985	2940.37 (Income Tax)	388.03 (Income	
	administrative circulars, 1985	(November	7837.97 (Wealth Tax)	Tax)	
		1985 to March		70.76 (Wealth	
		1987)		Tax)	
7	National Housing Bank	1991	Deposits of Rs.154 Crore re	pre received	
	(Voluntary Deposits) Scheme,				
	1991				
8	Remittances in foreign	1991	Foreign exchange equivale	nge equivalent to Rs.6400 Crore under these two Schemes	
	exchange (Immunities)		was collected under these t		
	Scheme, 1991 and India				
	Development Bonds Scheme,				
	1991				
9	Voluntary Disclosure of	1997	33289	9745	
	Income Scheme, 1997				

'The Income Declaration Scheme, 2016' (the scheme) has been introduced vide the Finance Act 2016, with effect from  $1^{st}$  June 2016. The scheme provides for an opportunity to all the persons who have not paid full taxes in the past to come forward and declare the undisclosed income and pay tax, surcharge and penalty, totaling to forty-five per cent of such undisclosed income declared. The scheme, which is different from the earlier schemes, is open for declarations up-to  $30^{th}$  September 2016.

(c) Sectoral analysis in respect of admission of undisclosed income during searches conducted by the Income Tax Department in the financial year 2015-16 indicates that the main sectors are manufacturing (31%), real estate (29%), trading (8%), educational institutions (7%), contractors (6%), services (5%), gems & jewellery (4%) etc.

The Government has taken several steps to effectively tackle the issue of black money. Such measures include policy-level initiatives, more effective enforcement action on the ground, putting in place robust legislative and administrative frameworks, systems and processes with due focus on capacity building and integration of information and its mining through increasing use of information technology. Recent major initiatives in this regard include - (i) Constitution of the Special Investigation Team (SIT) on Black Money under Chairmanship and Vice-Chairmanship of two former Judges of Hon'ble Supreme Court, (ii) Enactment of a comprehensive law - 'The Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015' which has come into force w.e.f. 01.07.2015 to specifically and more effectively deal with the issue of black money stashed away abroad, (iii) Constitution of Multi-Agency Group (MAG) consisting of officers of Central Board of Direct Taxes (CBDT), Reserve Bank of India (RBI), Enforcement Directorate (ED) and Financial Intelligence Unit (FIU) for investigation of recent revelations in Panama paper leaks, (iv) Proactively engaging with foreign governments with a view to facilitate and enhance the exchange of information under Double Taxation Avoidance Agreements (DTAAs)/Tax Information Exchange Agreements (TIEAs)/Multilateral Conventions, (v) While focusing upon non-intrusive measures, due emphasis on enforcement measures in high impact cases with a view to prosecute the offenders at the earliest for credible deterrence against tax evasion/black money, (vi) Proactively furthering global efforts to combat tax evasion/black money, inter alia, by joining the Multilateral Competent Authority Agreement in respect of Automatic Exchange of Information (AEOI) and having information sharing arrangement with USA under its Foreign Account Tax Compliance Act (FATCA), (vii) Enabling attachment and confiscation of property equivalent in value held within the country where the property/proceeds of crime is taken or held outside the country by amending the Prevention of Money-laundering Act, 2002 through the Finance Act, 2015, (viii) Introduction of the Benami Transactions (Prohibition) Amendment Bill, 2015 to amend the Benami Transactions (Prohibition) Act, 1988 with a view to, inter alia, enable confiscation of Benami property and provide for prosecution, (ix) Initiation of the information technology based 'Project Insight' by the Income Tax Department for strengthening the nonintrusive information driven approach for improving tax compliance and effective utilization of available information, (x) Legislative measures including amendments in the Income-tax Act, 1961.

These measures have equipped the Government better in curbing the menace of black money.

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